

***Affidavit to be Furnished by the candidate alongwith nomination Paper
Before the Returning Officer For election to Bihar Vidhan Sabha
From - 03 Narkatiaganj Constituency***

I, **Sanjay Kumar Pandey**, Son of Late Ghanshyam Pandey, Aged-60 years resident of Village-Fatehpur, P.O. + P.S. – Jogapatti, District- West Champaran, Bihar- 845452, candidate of the above Election do hereby solemnly affirm and state on oath as under :-

- (1) I am a candidate set up by Bhartiya Janta Party.
- (2) Details of PAN and status of filing of Income Tax Return: -

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total Income shown in Income Tax Return (In Rupees)
1	Sanjay Kumar Pandey	AIMPP8871C	2024-25	78,300.00
2	Rita Pandey (Wife)	AVXPP9104E	Not Applicable	Not Applicable
3	Dependent -1	Not Applicable	Not Applicable	Not Applicable
4	Dependent -2	Not Applicable	Not Applicable	Not Applicable
5	Dependent-3	Not Applicable	Not Applicable	Not Applicable

3. The following case(s) is/are pending against me in which cognizance has been taken by the court: -

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Section of the Act and description of the offence for which cognizance taken:	188, IPC, and 03 (Bihar Prevention of Defacement of Property Act-2010) A poster of B.J.P. was pasted on the Road Side Telephone Pole during the Assembly Election 2015, is a violation of the election code of conduct.
(b)	Name of the Court, Case No. and Date of order taking cognizance: -	Mr. Shailesh Kumar, Judicial Magistrate, 1 st Class, Bettiah, West Champaran. Shikarpur P.S. Case No. 387/2015, Dated 06-04-2016
(c)	Details of Appeal (s) Application(s) for revision (If any) filed against the above order(s) :	No

4. Cases is which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Section of the Act and description of the offence for which convicted :	Not Applicable
(b)	Name of the Court(s) Case No. and Date(s) of order(s) :	Not Applicable
(c)	Punishment Imposed :	Not Applicable

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16/07/26

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

Note: -

1. Assets in joint name indicating the extent of joint ownership will also have to be given.
2. In case of deposit/ investment, the details including Serial Number, Amount, Date of Deposit, the Scheme Name of Bank/ Institution and Branch are to be given.
3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
4. Dependent; here means a person, substantially dependent on the income of the candidate.
5. Details (including amount is to be given separately in respect of each investment)

Sl. No.	Description	Self (Sanjay Kumar Pandey)	Spouse Rita Pandey	Dependent-1	Dependent-2	Dependent-3
(i)	Cash in hand	31000.00	41000.00	Not applicable	Not applicable	Not applicable
(ii)	Details of Deposits in Bank Accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non-Banking Financial Companies and Co-operative societies and the amount in each such deposit	(i) Bank of Baroda, Harivatika Ac No. 54210100006121 outstanding amount Rs. 2482.16 (ii) UCO Bank Bettiah Ac No. 18170100001009 Outstanding amount Rs. 6432.90 (iii) Central Bank of India, Yogapatti Ac No. 2304381894 Rs. 21489.81 (iv) State of India, Main Branch Bettiah, Ac No. 11116077686 Rs. 908589.64 (Now Transfer to Vidhan Mandal Branch)	(i) Central Bank of India, Yogapatti A/c No. 3164128773 Rs. 24013.62 (ii) Bank of Baroda, Harivatika Ac No. 54210100006122 outstanding amount Rs. 4500.86	Not applicable	Not applicable	Not applicable
(iii)	Details of investment in Banks, Debentures/Shares and units in companies/Mutual Funds and others and the amount.	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable

संजय कुमार पंडेय
16/07/26

(iv)	Details of Investment in NSS, Postal Saving, Insurance Policies and Investment in any Financial Investments in Post office of Insurance Company and the amount.	Niva Vupa Health Insurance Policy No. 33653878202501 Yearly Premium - 26064.00	National Health Ins. Policy No. 170608502410000031 Yearly Premium 27623.00	Not applicable	Not applicable	Not applicable
(v)	Personal loans/ advance given to any person or entity Including firm, Company, Trust etc. and other receivables from debtors and the amount.	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
(vi)	Motor Vehicles/ Aircrafts/ Yachts/ Ships (details of make, Registration No. etc. Year of purchase and amount)	Price of One INNOVA HYCROSS HYBRID VX (7S) Reg. No. BR01JY 5064 Package: 7 Seater Year - 2026 1878571.44 CGST @ 20% 375714.28 UTGST/ SGST @ 20% 375714.28 Sub-Total :- 2630000.00 Insurance :- 191439.00 Tax :- 338402.00 Grand Total:- 3159841.00	Not applicable	Not applicable	Not applicable	Not applicable
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Gold 100 grams Current Market Value Rs.1500000.00 Approx. Silver :- 250 grams Current Market Value:- 65,000.00 Approx	Gold 250 grams Current Market Value 37,00,000.00 Approx. Silver :- 500 grams Current Market Value:- 1,30,000.00 Approx.	Not applicable	Not applicable	Not applicable
(viii)	Any other assets such as value of claims/ interest	Not applicable	Not applicable	Not applicable	Not applicable	Not applicable
(ix)	Gross Total value	57,20,899.51	3927137.48	Not applicable	Not applicable	Not applicable

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(ii)	Non-Agricultural Land (Location(s) Survey number(s))	(i) Mauza Fatehpur Khesara - 505, 506, 1068	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Area (Total measurement sq.ft.)	17195.59	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Whether Inherited property (Yes/No)	Yes	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Date of purchase in case of self acquired property	Dated 19.02.1999	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Cost of land (In case of purchase at the time of purchase)	Rs.7,000.00	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Any investment on the land by way of development, construction etc.	Zero	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Approximate Current market value	Rs.7,00,000.00	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(iii)	Commercial Building (including apartments) (Location(s) Survey number(s))	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Built up Area (Total measurement sq.ft.)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Whether Inherited property (Yes/No)	No	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Date of purchase in case of self acquired property	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Cost of property (In case of purchase) at the time of purchase	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Any investment on the Property by way of development, construction etc.	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Approximate Current market value	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
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(iv)	Residential Building (including apartments) (Location(s)) Survey number(s)	(i) Mauza Fatehpur, Khesara No. 502, 507, 623 Total-37.5 Dec. (ii) Mauza Chhawani Bettiah, Khata No. 198, Khesara No. 536/F Total-0.5 Dec.	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Area (Total measurement sq.ft.)	16471 Sq.ft	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Built up Area (Total measurement sq.ft.)	1846 Sq.ft.	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Whether Inherited property (Yes/No)	Yes	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Date of purchase in case of self acquired property	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Cost of property (In case of purchase) at the time of purchase	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Any investment on the Land by way of development, construction etc.	Rs.7,00,000	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Approximate Current market value	Rs.46,50,000	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(v)	Others (such as Interest in property)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(vi)	Total of current Market Value of (i) to (v) above	Rs.1,35,50,000	Not Applicable	Not Applicable	Not Applicable	Not Applicable

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16/7/16

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:

(Note : Please give separate details of name of Bank, Institution, entity or individual and amount for each item)

Sl. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/ Financial Institution's) Name of Bank or FI amount outstanding Nature of Loan	(i) Bank of Baroda, Hariwatika K.C.C. A/C No. 54210500000232 Dues Amount. 152355.74 (ii) Central Bank of India, A/C No. 2387025941 Shri Nagar Dumri, Dues Amount Rs. 160219.00 (iii) Co-operative Bank Lauriya, A/C No. 000515008000896 Dues Amount Rs. 33347.00 (iv) Credit Card No. 4047454364154290 Dues Amount Rs 12997.00 Bidhan Sabha 2500000.00	(i) Bank of Baroda, Hariwatika K.C.C. A/C No. 54210500000233 Dues Amount. 147319.00 (ii) Central Bank of India, A/C No. 3165806680 Yogapatti, Dues Amount Rs. 155497.63	Not Applicable	Not Applicable	Not Applicable
	Loan or dues to any individuals/ Entity other than mentioned in (i) above, Name(s) Amount outstanding Nature of Loan	500000 Unsecured Loan	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Any other liability	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Grand Total of Liabilities	3408918.74	302816.63	Not Applicable	Not Applicable	Not Applicable
(ii)	Government dues: Dues to departments dealing with government accommodation.	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Dues to departments dealing with	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable

Signature
Date 16/02/16

	supply electricity					
	Dues to departments dealing with supply of telephones/ Mobiles	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Dues to departments dealing with government transport (including aircrafts and helicopters)	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Income Tax Dues	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Wealth Tax Dues	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Service Tax Dues	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Municipal/ Property Tax Dues	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Sales Tax Dues	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Any other dues	Not Applicable	Not Applicable	Not Applicable	Not Applicable	Not Applicable
	Grand Total of all Government dues			Not Applicable	Not Applicable	Not Applicable

(7) Details of profession or occupation: -

(a) Self - MLA

(b) Spouse - House wife

(8) My Educational Qualification is as under: -

Matriculation: - B.N. High School, Yogapatti, Passing Year-1981

Intermediate: - M.J. K. College, Bettiah, Passing Year -1984

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(9) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE :-

1.	Name of the Candidate	Sanjay Kumar Pandey				
2.	Full postal Address	Village-Fatehpur, P.O. + P.S. – Yogapatti, District-West Champaran, Bihar-845452				
3.	Number and Name of the Constituency and state	03-Narkatiyaganj,				
4.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Bhartiya Janta Party				
5.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	0				
	(b) Total number of pending cases where the court (s) have taken cognizance	01				
6.	PAN of	PAN NO.	Year for which last Income Tax Return Filed	Total Income Shown		
	(a) Candidates – Sanjay Kumar Pandey	AIMPP8871C	2025-26	78330.00		
	(b) Spouse: - Rita Pandey	AVXPP9104E	Not Applicable	Not Applicable		
	(c) Dependents	Not Applicable	Not Applicable	Not Applicable		
7.	Details of Assets and Liabilities in rupees					
	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(A)	Movable Asset (Total Value)	5720899.51	3927137.48	Not Applicable	Not Applicable	Not Applicable
(B)	Immovable Asset (Total Value)	1,35,50,000	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	Rs.7,000.00	Not Applicable	Not Applicable	Not Applicable	Not Applicable
(ii)	Approximate Current Market Price of Asset (Total Value)	1,35,50,000	Not Applicable	Not Applicable	Not Applicable	Not Applicable
8	Liabilities			Not Applicable	Not Applicable	Not Applicable
	(i) Government Dues (Total)	Not Applicable		Not Applicable	Not Applicable	Not Applicable
	(ii) Loans from Bank, Financial Institutions and others (Total)	3408918.74	302818.63	Not Applicable	Not Applicable	Not Applicable
9.	Highest Educational qualification: - B.N. HIGH SCHOOL, YOGAPATTI, PASSING YEAR 1981 INTERMEDIATE – M.J.K. COLLEGE, BETTIAH, PASSING YEAR 1984					

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16/07/26

VERIFICATION

I, *Sanjay Kumar Pandey*, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that: -

- (a) There is no case of conviction or pending case against me other than those mentioned in Items 3 and 4 above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in Items 5 and 6 above.

Verified at... *Patna* ... this the *Sixteen* ... Day of *July* ... 2026

संजय कुमार पांडेय
18/07/26
DEPONENT